

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 731/98

Date of Decision: 21.8.98

Smt. Rosaline Bunyan

Applicant.

Ms. Winnie Coutinho for  
Shri P.J. Augustine

Advocate for  
Applicant.

Versus

Flag Officer Commanding  
Goa Naval Area Headquarters  
Vasco da Gama, Goa and others.

Respondent(s)

Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri. D.S. Baweja, Member (A)

- (1) To be referred to the Reporter or not? *W*
- (2) Whether it needs to be circulated to other Benches of the Tribunal? *W*

*R.G. Vaidyanatha*  
(R.G. Vaidyanatha)  
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH 'GULESTAN' BUILDING NO:6  
PRESCOT ROAD, BOMBAY:1

Original Application No. 731/98

Friday the 21st day of August 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman  
Hon'ble Shri D.S. Baweja, Member (A)

Smt. Rosaline Bunyan  
F 10 Sapna Enclave  
Vaddem, Vasco Da Gama,  
Goa.

....Applicant.

By Advocate Ms. Winnie Coutinho for Shri P.J. Augustine  
V/s.

Flag Officer Commanding  
Goa Naval Area Headquarters  
Vasco da Gama, Goa

Chairman (M.C.)  
Naval Public School  
INS Gomantak  
Vasco da Gama, Goa

Lt. Cdr. J.J. Puthur  
(02074)M) Headquarters  
Goa Naval Area,  
Vasco da Gama, Goa

The Principal  
Naval Public School  
Dabolim, Goa

Union of India  
C/o Goa Naval Area  
Headquarters,  
Vasco da Gama, Goa.

... Respondents.

ORDER (ORAL)

¶ Per Shri Justice R.G.Vaidyanatha, Vice Chairman ¶

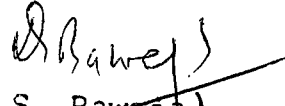
Heard the learned counsel for the applicant.

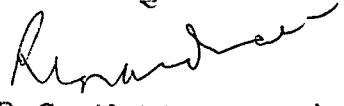
The applicant is challenging the show cause notice issued by the disciplinary authority. At this stage the Tribunal cannot interfere as the applicant has not exhausted the statutory remedy as provided under Section 20 of the Administrative Tribunals Act. The applicant has to give reply to show cause notice and if she is aggrieved with the disciplinary enquiry she has to exhaust the statutory remedy and then she

can approach this Tribunal.

2. For the above reasons the application is rejected as premature without prejudice to the right of the applicant to take legal steps according to law. No costs.

3. Copy of the order be given to the party.

  
(D.S. Baweja)  
Member (A)

  
(R.G. Vaidyanatha)  
Vice Chairman

NS